

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 502/2000

Friday, this the 26th day of May, 2000

CORAM

HON'BLE MR A.M. SIVADAS, JUDICIAL MEMBER
HON'BLE MR G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

1. Shanmugham V.M, S/o Late V.R. Murugesan, Senior Telecom Operating Assistant (TOA), O/o the Superintending Engineer (E), Telecom Electrical Circle, Trivandrum. residing at Qr.No. B.22, Telecom Staff Quarters, Paruthipara, Thiruvananthapuram.
2. Sankaran Namboothiri K.S., S/o Late N. Sankaran, Senior TOA, O/o the GMTD, Thiruvananthapuram, residing at Chaithram, kaimanam, Thiruvananthapuram-18.
3. Jagadish.P, S/o C.R. Purushothaman Nair, Senior TOA, O/o GMTD, Kottayam. residing at Chirakunnel House, Kangazha P.O., Kottayam.
4. Sugunan .K, S/o Kundan Kunhappa, Senior TOA, O/o the GMT, Kannur- residing at Kundanvalappil House, Odayamadam, Cherukunnu P O, Kannur.
5. Prakash.G., S/o K.G. Nair, Senior TOA, O/o the General Manager, Telecom, Kottayam. residing at Karimalil, Pallom P.O, Kottayam.
6. Salarenjan K.K., S/o Karunakaran, Senior TOA, O/o the General Manager, Telecom, Alappuzha. residing at Kalarickal, Kanjiramchira, Alappuzha.

... Applicants

By Advocate Mr M.R. Rajendran Nair.

Vs.

1. Member (Finance), Telecom Commission, Sanchar Bhawan, New Delhi.
2. The Chier General Manager, Telecom, Kerala Circle, Thiruvananthapuram.
3. Union of India represented by the Secretary to the Government of India, Ministry of Telecommunications, New Delhi.

... Respondents

By Advocate Mr PMM Najeeb Khan, Addl.CGSC

The application having been heard on 26.5.2000,
the Tribunal on the same day delivered the following.

O R D E R

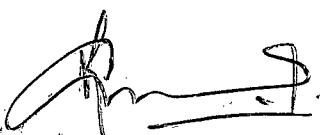
HON'BLE MR A.M. SIVADAS, JUDICIAL MEMBER

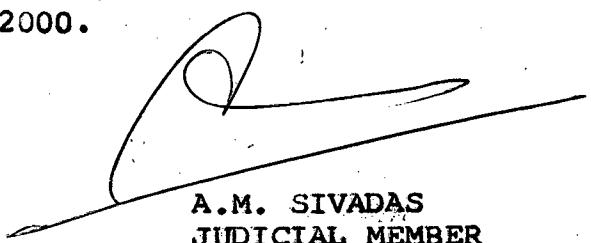
When the O.A. was taken up for hearing, the learned counsel appearing for the applicants submitted that it is suffice to direct the first respondent to consider A-3 series of representations submitted by the applicants along with the supplemental representations they may be permitted to submit within four days from today and pass appropriate orders as expeditiously as possible. The learned counsel appearing for the respondents submitted that there is no objection in adopting such a course.

2. Accordingly, the applicants are permitted to submit supplemental representations to the first respondent within four days from today. The first respondent is directed to consider A-3 series of representations along with supplemental representations and pass appropriate orders as expeditiously as possible.

3. The O.A. is disposed of as above. No costs.

Dated the 26th of May, 2000.


G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER


A.M. SIVADAS
JUDICIAL MEMBER

trs.

List of Annexures referred to in this order.

Annexure A3(a): True copy of the representation dt. 8.3.2000 submitted by the 1st applicant to the 1st respondent.

Annexure A3(b): True copy of the representation dated 10.3.2000 submitted by the 2nd applicant to the 1st respondent.

Annexure A3(c): True copy of the representation dated 10.3.2000 submitted by the 3rd applicant to the Chairman, Telecom Commission, New Delhi.

Annexure A3(d): True copy of the representation dated 7.3.2000 submitted by the 4th applicant to the 1st respondent.

Annexure A3(e): True copy of the representation dated 10.3.2000 submitted by the 5th applicant to the Chairman, Telecom Commission, New Delhi.

Annexure A3(f): True copy of the representation dated 10.3.2000 submitted by the 6th applicant to the Chairman, Telecom Commission, New Delhi.
